

2. Particulars of Organization & functions

PATENT INFORMATION SYSTEM

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RAJIV GANDHI NATIONAL INSTITUTE OF INTELLECTUAL PROPERTY MANAGEMENT

A) PATENT INFORMATION SYSTEM :-

Patent Information:

Publication of patent documents is an essential feature of the patenting process in every country. Patent documents set out the full technical details of an invention. About 60 million patent documents have been published so far and each year nearly one million new ones appear. This makes patent documents the largest single source of technological information available anywhere. Furthermore, the vast bulk of this information cannot be obtained from any other source.

Patent Information provides guidance for filling new patent applications, utilizing patented inventions, deciding strategy for R & D and Industries, licensing /assigning of patents, etc. Patents also provide useful information, which gives an insight new market opportunities.

In today's knowledge-based economy, patents are regarded as a wealth-creator. A strong patent portfolio is an asset to any organization/industry. Patent information should therefore form an essential part of any organization to enhance their patent portfolio.

Who can benefit from Patent Information? And how?

A. Researcher/Inventor/R & D Organization / University.

- To avoid duplication of research
- To access state of the art before initiating a Research Project
- To find ready solution to technical problems in ongoing research
- To keep up-to-date knowledge about the technology.

B. Industry

- To improve existing technology for producing newer/better/cheaper products.
- To find a ready solution to technological problems
- To assess the state of the art before initiating the project
- To identify and evaluate suitable technologies for adaptation/transfer

C. Business Enterprises.

- To identify new products for marketing, licensing or distribution
- To locate patent owners and identify competitors
- To avoid possible infringement problems
- To locate areas of investment

D. Consultants and Planners

- To assess a technology for viability
- To undertake technology forecasting by identifying the trend of inventions in a given technology field
- To advise industry/R & D organization/financial institutions on issues relating to the technology.

E. Financial Institutions.

- To assess a technology/ research project for financial support
- To monitor viability and progress of aided projects.

F. Patent Agents/Applicants for Patents.

- To ascertain patentability and other aspects like opposition, infringement, revocation and other proceedings under the Patent Law.
- To provide professional assistance to the Inventors/Applicants.

Where to get access to Patent Information?

A wide variety of Patent Information services are presently available at **Rajiv Gandhi National Institute of Intellectual Property Management (PIS)**, 03, Hislop College Road, Civil Lines, Nagpur has been modernized recently to have updated services in terms of quality and speed. All correspondence in respect of patents/inventions, etc, is kept confidential by PIS.

Patent Information & Search Services at PIS, Nagpur

1) State-of Art Search :

- Identifies current level of technical development in user's special area
- Avoids expensive and unnecessary duplicate developments
- Assess risk of infringing a patent
- Identify trends in the technological developments within a filed
- Provides bibliographic data and abstract of patent document retrieved
- Search terms including keywords, Inventor name, Applicant name, and Classification symbols are used.
- Charges: Rs. 2,000/- +Rs. 20 per document reported.

2) Bibliographic Search :

- Identifies the Inventor/Applicant
- Provides bibliographic status of the patent
- Provides bibliographic data of patent documents retrieved
- Search terms including inventor name, Applicant name and Classification symbols are used.
- Country coverage extends to more than 60 countries.

- Charges Rs. 500/- +Rs. 5/- per document reported.

3) Patent Family Search :

- Identifies global picture of protection of invention
- Indicates the existence of corresponding patent elsewhere
- Helps in estimating the importance of the invention
- Provides bibliographic details of the desired family member
- Country coverage extends to more than 60 countries reporting data to EPIDOS-INPADOC database.
- Charges: For providing bibliographic data of a family member, a uniform rate of Rs. 50/- per family member located will be levied.

4) English Equivalent Patent Search :

- Identifies the patent family member in English language
- Identifies English language Equivalent for Non-English patent
- The country coverage extends to more than 60 countries reporting data of EPIDOS-INPADOC data base
- Charges: Rs. 50/- for locating one English language equivalent/family member.

5) Assisted Search :

- Users will be allowed to use CD-ROM data of PIS, Nagpur to conduct search & also overseas data bases on internet can be accessed
- General assistance in performing search will be provided.
- Charges: Rs. 250/- per hours per person of the facilities used.

Patent Copy Supply Services:

A. Indian Patents

- Xerox copy of Indian Patent is supplied @ Rs. 30/- + Rs. 4/- per page.

B. Foreign Patent

- Copy of foreign patent, available in-house, is supplied @ Rs. 300/- per patent foreign patents not available in-house: Copy procured from WIPO, Geneva, is supplied @ Rs. 30/- per patent document.

C. Abstract/Claim

- Copy of abstract/claim is supplied @ Rs. 25/- per abstract/claim.

Note: Documents are supplied in the language of their publication. No translation facility is available at PIS, Nagpur. However, on demand, English language family member can be supplied using English Equivalent Patent Search.

For details please contact:

Smt. C D Satpute, Senior Documentation Officer

Rajiv Gandhi National Institute of Intellectual Property Management

03, Hislop College Road, Civil Lines,

Nagpur Maharashtra - 440 001
Ph. No. (0712) 2542969/2540913, 2540920
Fax No. (0712) 2540916
E-mail: ipti-mh@nic.in, niipm.ipo@nic.in

RAJIV GANDHI NATIONAL INSTITUTE OF INTELLECTUAL PROPERTY MANAGEMENT

Introduction

Intellectual Property Rights like Patents, Designs, Trademarks and Geographical Indications play an important role in the International Trade and Commerce and also in Industrial, economical and social development of a nation. India has been a signatory to many international agreements, which have been evolved for regulating grant and exploitation of Intellectual Property Rights. As a result, IPR-related activities have been on continuous increase in our country for the last several years.

The laws governing intellectual property rights are necessarily technical-legal matters. Many complex issues are involved in creation, utilization and meaningful exploitation of Intellectual Property Rights. As such, there is a need for an effective means for improvement in understanding of IPRs and dissemination of proper knowledge, more so in our country, where awareness about IPRs, especially Patents, is highly insufficient.

The Rajiv Gandhi National Institute of Intellectual Property Management (RGNIPM) has been set up at Patent Information System, Nagpur by Ministry of Commerce & Industry, Government of India to address these issues. It is a National Training Center, the only one of its kind in our Country, created for catering to the need of providing quality Training and Education in IPRs to various users-groups so as to enable them to deal effectively with Intellectual Property Rights and benefit from them.

Training Activities at RGNIPM

Rajiv Gandhi National Institute of Intellectual Property Management conducts number of training programmes on Intellectual Property Rights, specially Patents, Designs Trademarks and Geographical Indications, keeping in view the requirements of actual and potential users of Patents and other IPR systems.

Curriculum

General curriculum of Training Courses comprises of the following main topics :

- Introduction to Intellectual Properties like Patents, Designs, Trademarks, Geographical Indication, Copyright, etc.
- Importance of IPRs
- Patenting system in India and related global issues
- Role of Patent Office
- How to get a Patent in India and Abroad?
- Various aspects related to Patenting procedure i.e. from filing to grant of Patent
- Post-grant procedures
- Nature and scope of Patent Rights
- Enforcement, Assignment and licensing of Patent Rights
- Rights and duties of Inventor/Applicant before and after grant of a Patent
- Patent Information

- Other related issues

N.B. Topics will be selected as per requirement of a particular type of training programme

Faculties for the Programmes

The faculties for Training Courses will be the Experts in Intellectual Property Rights from Patent Offices & Trade Marks Registry and also from well-known Organizations in the country.

Who can be benefited?

- Technical and business professional dealing in IPRs
- Law professional and prospective Patent/IPR-Agents
- Scientific/Technical / R& D Organization engaged in research
- Managers and Technocrats in Industries
- Small and Medium Entrepreneurs
- University Professionals engaged in teaching and research
- Central & State Govt./Public sector professional dealing with IPRs
- Individual Inventors and interested public.

Nature of courses

5-day Training Programme for

- IPR-related & Legal professional
- Prospective / New patent agents
- Managers/Technocrats in Industries, both in Private and Public sector
- SMEs
- R & D professional
- Course fee Rs. 5000/-

3-Day Training Programme for

- Managers/Technocrats /R & D Professional from Industries
- Policy makers/Managers/Senior Govt. Officers involved in legislation, administration and enforcement of IPRs
- Inventors
- University Teaching & Research professional
- SMEs
- IPR-related & Legal Professional
- Course Fee Rs. 3000/-

2-Day Training Programme for

All the above groups. The programme is specially prepared as a condensed course for all the users of IPRs

Course Fee Rs. 2000/-

1-Day Training Programme

Introductory Training Programme on IPRs, mainly patents, designed for SMEs, Educational Institutions, University Teachers, Research Students, Inventors and Members of Public.

Course Fee Rs. 1000/-

No. of Participants: Around 40 participants per batch.

Timings :

From 10.00 a.m. to 5.30 p.m.

Facilities

RGNIIPM, on request from the participants at the time of registration, can arrange for a reasonably good arrangement for their stay, at the cost of the participants.

The course-Fee is inclusive of lunch & tea, to be provided during the training programmes.

Confirmation

Since the number of participants that can be accommodated for the programme is limited, **the Registration will be made on First-Come-First serve basis.**

It is requested to confirm your participation, either as an individual or through your organization/industry, at least one week before, giving details and choice of the course in the enclosed Registration Form which should accompany the required **course Fee in the form of cash/DD/Indian Postal Order, payable in favour of "Patent Information System, Nagpur"**

Venue

Rajiv Gandhi National Institute of Intellectual Property Management

03, Hislop College Road, Civil Lines,
Nagpur - 440 001

For details please contact:

Smt. C D Satpute, Senior Documentation Officer

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03, Hislop College Road, Civil Lines,
Nagpur, Maharashtra, - 440 001

Ph. No.(0712) 2542969/2540913,922/2542961,2540920

Fax No. (0712) 2540916

E-mail: ipti-mh@nic.in, niipm.ipo@nic.in